

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 28 OF 2018 &
IA No. 1535 of 2018

Dated: 31st October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Delhi Bar Association

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s)

:

Mr. B.P. Agarwal
Mr. N.K. Agarwal
Mr. Sailendra Bhatnagar

Counsel for the Respondent(s)

:

Mr. Divyanshu Rai
Mr. Nikhil Nayyar for R-1

Mr. Rahul Kinra
Mr. Anurag Bansal
Ms. Sakshi (Rep.) for R-2

ORDER

IA No. 1535 of 2018- (Condonation for delay)

The learned counsel, Mr. Divyanshu Rai, appearing for first Respondent submitted that there is a delay of 17 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

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Learned counsel appearing for the parties submitted that pleadings are complete.

Submissions made by the learned counsel appearing for the parties, as stated above, are placed on record.

List this matter for hearing on **13.02.2019**, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr